

Bhagirathi -Vrs- UOI

Admission Sl.No.02
O.A. No.732/10

Order dated 19th March, 2014.

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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None for the applicant. We find that this O.A. was filed on 20.02.2010 and came up for consideration before the Single Bench on 07.12.2010, on which date none appeared for either of the parties. Accordingly, the matter was directed to be listed on 08.12.2010. On the prayer made by the Ld. Counsel for the applicant the matter was directed to be listed on 15.12.2010 after necessary corrections were made in the O.A. On 15.12.2010 none appeared for the applicant. Accordingly the matter was directed to be listed on 16.12.2010. On 16.12.2010 on the prayer made by the Ld. Counsel for the applicant the O.A. was adjourned to as and when moved. Then the matter was put up by the Registry before the Bench for admission on 13.02.2013. On 13.02.13 as none appeared for the parties the matter was directed to be listed on 28.02.2013. On 28.02.13 due to some resolution passed by the CAT Bar Association none appeared for either side and accordingly the matter was directed to be listed on 05.03.2013. On



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18.03.2014 again the matter came up for consideration but none appeared for the applicant and accordingly the matter was directed to be listed for today. Today also none appeared for the applicant. From the record we find that neither the applicant nor his Counsel is interested to prosecute this O.A. Accordingly, this O.A. stands dismissed for default. Sri T. Rath, Ld. Standing Counsel for the Railways is present.

2. Send copy of this order to the applicant in his address given in the record and free copy of this order be given to Sri T. Rath, Ld. Standing Counsel for the Railways.


MEMBER(Admn.)


MEMBER(Judl.)

K.B.